

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.220 – IA(Plan)/5(AHM)2024
ITEM No.221 – IA/523(AHM)2024 in IA(Plan)/5(AHM)2024
in
CP(IB)/268(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Fiat Accord Fabrics Private Limited
V/s
Asya Infosoft Limited

.....Applicant

.....Respondent

Order delivered on: 19/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Adv.
Mr. Chaitanya Joshi, Adv. in IA 523 of 2024
For the Income Tax : Ms. Maithili Mehta, Adv.

ORDER

IA(Plan)/5(AHM)2024

Ld. Counsel for the Income Tax Department is directed to serve copy of report upon Resolution Professional and respondent. Ld. Counsel for the Resolution Professional is directed to file rejoinder if any, to the report filed by Income Tax Department.

List for further consideration on 13.05.2024.

IA/523(AHM)2024 in IA(Plan)/5(AHM)2024

This is an application filed objecting to the approval of the resolution plan by CoC which is filed before this Tribunal. Reply is filed by Resolution Professional. Ld. Counsel for the applicant is directed to file rejoinder, if any within 7 days.

List for further consideration on 13.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)